

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1231
ANSWERED ON:29.11.2011
TAX EXEMPTION ON CANTEEN SALES
Sardinha Shri Francisco

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Para-Military Forces (CPMF) have sought VAT exemption on canteen sales; and
- (b) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): Yes, Madam.

(b): Chairman, Welfare And Rehabilitation Board (WARB) has written to the Chief Ministers of all the States and to the Union Territories for seeking exemption of Value Added Tax (VAT) to Central Police Canteen (CPC).

Hon'ble Minister of State for Home Affairs and Home Secretary have also written to all the State Governments and Union Territory Administrations vide letter dated 30/09/2011 and 02/06/2008 for exemption of Value Added Tax (VAT) to Central Police Canteen (CPC). Till date, 12 States/UTs viz. Bihar, Chhattisgarh, Uttarakhand, Manipur, Meghalaya, Haryana, Rajasthan, Jharkhand, Tamilnadu, Orissa, Kerala & Chandigarh have agreed for exemption of VAT on sales of Central Police Canteens.